

expansion and diversification. Some of the foreign companies might have indulged in such contracting or sub-licensing which did not come under the purview of the Industries (Development and Regulation) Act, 1951. The provisions of the existing Foreign Exchange Regulation Act were also found to be inadequate to deal with such cases. However, it should be possible to deal with such cases under the Foreign Exchange Regulation Bill, which is at present before the Parliament.

**Registration of Foreign Companies under Companies Act**

5233. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether Government intend to compel by legislation foreign companies and their subsidiaries/branches to register themselves under the Companies Act; and

(b) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) There is no proposal to amend the Companies Act, 1956, to compel foreign companies as defined in Section 591 of the said Act to register themselves as companies thereunder.

(b) The provisions proposed in Clause 31 of the Companies (Amendment) Bill, 1972, now before the Joint Committee of Parliament, are considered to be sufficient.

**Restrictions on Repatriations by Foreign Companies**

5234. SHRI MADHU LIMAYE:

SHRI PATTABHI RAMA RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering the desirability of restricting repatriation by foreign companies

operating in India under the Indian Companies Act or by foreign companies through their Branches of profits, expenses, etc., proportionate to their equity participation or the capital of its Indian Branch;

(b) if so, what percentage of equity or capital of the Indian Branches would be permitted as maximum repatriation; and

(c) whether Government are also considering asking foreign companies in non-priority sector with a capital of more than Rs. 25 lakhs to disinvest their holdings in India?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) No, Sir.

(b) Does not arise.

(c) No, Sir. After the Foreign Exchange Regulation Bill is enacted, the cases of all foreign branches and companies with more than 40 per cent foreign shareholders operating in non-priority sectors will be reviewed on a case by case basis.

विश्व बैंक से भारत को दी जाने वाली सहायता में कमी

5235. श्री घनश्याम प्रधान : क्या वित्त मंत्री यह बतान का कृपा करेंगे कि -

(क) क्या विश्व बैंक के अध्यक्ष श्री मैकनमारा ने वाशिंगटन में, अमरीका में रह रहे भारतीय राजदूत को इस बात का संकेत दिया है कि विश्व बैंक से भारत को दी जाने वाली सहायता में कमी होगी ?

(ख) क्या उन्होंने इस बात पर भी दुःख व्यक्त किया है कि भारत में हरिन क्रांति का लाभ केवल बड़े किसानों को मिला है और

(ग) यदि हाँ, तो इस पर सरकार की क्या प्रतिक्रिया है ?